

in person nor his counsel appeared. Accordingly, the matter was listed today, i.e. 12.03.2013.

2. Today also none appeared for the applicant.
3. Mr. S.K.Ojha, Ld. Counsel appearing for the Railways, brought to our notice that ventilating his grievance, applicant has already filed O.A. before the Kolkata Bench of this Tribunal.
4. However, due to the absence of the applicant as well as his counsel, we are of the view that the applicant is no longer interested to pursue this matter, hence we have no other option but to dismiss this O.A. for default. Accordingly, the O.A. is dismissed for default.

5. Copy of this order be sent to the applicant.

  
MEMBER(Admn.)

  
MEMBER(Judl.)

RK